



GOVT. OF BIHAR  
REGISTRATION, EXCISE & PROHIBITION DEPT.  
PATNA SCORE PATNA



STAMP DUTY

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बिहार  
JUDICIAL

COURT FEE

Rs. ≈ 0000020 ≈ 375464

12.2.2013

Authorization No. 2676

BIHAR LEGISLATIVE ASSEMBLY

07, CHENARI

5102015 ELO1

SHYAM BIHARI RAM

LATE SOHRAI RAM

46

PANITANKI, DHANTOLIA, PO+PS-DEHRI-ON-SONE DIST-ROHTAS

I hereby solemnly affirm and state on oath as under:

(I) I am a candidate set up

JANTA DAL UNITED

Independent candidate

(2) Details of PAN and status of filing of Income tax return:

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the Income-tax return has been filed	Net Income shown in Income Tax Return in Rupees
1.	Self	BAPPR6879G	2012-13 (F.Y)	300000=00
2.	Spouse	NIL	N/A	
	Dependent 1	NIL	N/A	
4.	Dependent 2	NIL	N/A	
3.	Dependent 3	NIL	N/A	

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court:

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	415,188,- I.P.C
(b)	Name of the court, Case No. and Date of order taking cognizance:	JUDICIAL MAGISTRATE FIRST CLASS SASARAM 269/09 DATE:- 14.04.09 P.S SASARAM DIST-ROHTAS
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	NIL

4. Cases in which I have been convicted by a court of law (other those referred to in Form 2a):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted	NIL
(b)	Name of the Court(s), Case No. and Date(s) of order(s)	NIL

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(7) Particulars proposed

NIL

(5) That I give herein below the details of (a) assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given.
- In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, etc. S. No., Name of Bank/ Institution and Branch are to be given.
- Value of Bonds/ Share/Debtures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment.

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	DEC-12 17500=00	7265=00	NIL	NIL	NIL
(ii)	Details of Deposits in Bank* accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	S.B.I DEHRIDH SONE A/C NO-3145338696 DEC-12 RS: 3500=00 S.B.I. VIDHANSHABHA PATHA A/C NO-20015881313 DEC-12 RS: 1419=00		NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount.	NIL	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc, and other receivables from debtors and the amount.	N/A	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	SCORPIO LX BS3TC1 REG NO- BR01PB YEAR- 2011 3375 COST VALU- 770557=00		NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value) (PERSONAL WEAR)	DEC-12 106M	35GM GOLD GOLD RS: 110500=00	NIL	NIL	NIL
		RS: 21000=00	SILVER-2006M RS: 2000=00			

(vii)	Any other assets such as value of Claims/interest	NIL	NIL	NIL	NIL
(ix)	Gross Total value	RS= 823976=00	RS= 129765=00	NIL	NIL

**3. Details of Immovable assets:**

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership shall also have to be indicated.  
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<b>Agricultural Land</b>					
	Location(s)	AT- PANITANKI	NIL	NIL	NIL	NIL
	Survey number(s)	DHANTOLIA				
	Area (Total measurement in acres)	PO+PS- DEHRIONSONE DIST- ROHTAS 10, KATHA	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	N/A	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	N/A	NIL	NIL	NIL	NIL
(ii)	<b>Non-Agricultural Land</b>					
	Location(s)					
	Survey number(s)					
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
(iii)	<b>Commercial Buildings</b> (including apartments)					
	Location(s)					
	Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					
	Approximate Current market value	RS= 200000=00	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	N/A	NIL	NIL	NIL	NIL
	Approximate Current market value					

	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iv)	<b>Residential Buildings</b> (including apartments, ) - Location(s) - Survey number(s)	AT- DANITANKI DHANTOLIA PS- PO- DEHRI ON SOME DIST- ROHTAS				
	Area (Total measurement in sq. ft.)	1400	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	1400	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	N/A	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	N/A	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	N/A	NIL	NIL	NIL	NIL
	Approximate Current market value	RS= 5,00,000 =00	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	RS= 7,00,000 =00	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-  
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL

Any other liability	NIL	NIL	NIL	NIL	NIL
Grand total of liabilities	NIL	NIL	NIL	NIL	NIL
(a) <u>Government Dues: PERSONAL</u>					
Dues to departments dealing with government accommodation	LOAN FOURWHEELER RS=4,08,000=00 SCORPIO LEGISLATIVE ASSEM	NIL	NIL	NIL	NIL
Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
Income Tax Dues	NIL	NIL	NIL	NIL	NIL
Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
Service Tax Dues	NIL	NIL	NIL	NIL	NIL
Municipal /Property Tax Dues	NIL	NIL	NIL	NIL	NIL
Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
Any other dues	NIL	NIL	NIL	NIL	NIL
Grand total of all Govt. dues	RS=408000=00	NIL	NIL	NIL	NIL

(7) Details of profession or occupation:

a. Self: M.L.A

b. Spouse: HOUSEWIFE

(8) My educational qualification is as under:

(1) MATRIC- HIGH SCHOOL DEHRI-1983 (D.S.E.B. PATNA)

(2) B.A - JLN COLLEGE, DEHRI 1987

(3) L.L.B- ROHTAS VIDYACOLLEGE, SASARAM

(MAGADH UNIVERSITY- BODH GAYA- 1995)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	SHYAM BIHARI RAM
2.	Full postal address	AT- DANI TANKI, DHAN TOLIA, P.O. D.S. DEHRI ROHTAS
3.	Number and Name of the constituency and state	207, CHENARI (SC) BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	JANTA DAL UNITED
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A

Total number of Pending cases where the court(s) have taken cognizance: **ONE**

PAN of **SHYAM BIHARI RAM (BAPPR 68796)** Yes/No for which last Income Tax Return filed: **2012-2013 (F.Y)** Total Income shown: **RS 300000=00**

(a) Candidate: **2012-2013 (F.Y)**  
 (b) Spouse: **N/A**  
 (c) Dependents: **N/A**

Details of Assets and Liabilities in rupees

Description	Self	Spouse	Dependent (I)	Dependent (II)	Dependent (III)
A. Movable Asset (Total value)	<b>RS: 823976=00</b>	<b>RS: 129765=00</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>
B. Immovable Asset	<b>RS: 700000=00</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>
(i) Purchase Price and Development Cost of Immovable Property (Total Value)	<b>N/A</b>	<b>N/A</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>
(ii) Approximate Current Market Price of Asset (Total Value)	<b>N/A</b>	<b>N/A</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>
<b>Liabilities</b>					
(i) Government dues (Total)	<b>ASSEMBLY DUE-12</b>	<b>RS: 4,08,000=00</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>
(ii) Loans from Bank, Financial Institutions and others (Total)	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>

Highest educational qualification: **MATRIC- HIGH SCHOOL DEHRI-1983 (B.S.F.B) PATNA**  
**B.A-JAWAHAR LAL NEHRU COLLEGE DEHRI-1987**  
**L.L.B- ROHTAS VIDHI COLLEGE, SASARAM-1995**

(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School / College / University and the year in which the course was completed)

**VERIFICATION**

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above.
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at: ..... this the **12** day of **02** 20**13**

**2013/01/12**

**Shyam B. Ram**  
**M.P.C**  
**12/2/13**  
 Delhi Commission High Court

**DEPONENT**  
**12/2/13**

**Subscribed by the deponent**  
**Radheshwar Pr Singh**  
**to Mr R. K. Singh**  
**R. N-683/12**  
**12/2/13**

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- Note:**
1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
  2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
  3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
  4. The affidavit should be either typed or written legibly and neatly.